

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 21147 of 2015

(Arising out of Order-in-Original No. 3/2015 dated 16/01/2015 passed by
Commissioner of Central Tax, Bangalore North , Commissioner of Central
Tax, Bangalore North)

**M/s Deccan Charters Private
Limited**

Jakkur Aerodrome, bellary Road, bangalore
BANGALORE - 560054
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bangalore North**

No-59, HMT Bhawan
Ground Floor, Bellary Road
BANGALORE - 560032
KARNATAKA

Respondent(s)

Appearance:

Mr. M.S. Nagaraja ,Advocate

For the Appellant

Mr. Narendrababu Byahatti (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20027 / 2021

Date of Hearing: 19/01/2021

Date of Decision: 19/01/2021

Per : Bench

Learned Counsel for the appellants submits that the appellants have
availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019,
which has been accepted by the Department and discharge certificate has
also been issued by the Designated Committee, which has also been

produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order pronounced in the open court on 19/01/2021)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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